

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

C.P. NO. 48/1998  
in  
O.A. NO. 988/1992



New Delhi this the 14th day of May, 1998.

**HON'BLE SHRI JUSTICE K. M. AGARWAL, CHAIRMAN**

**HON'BLE SHRI R. K. AHOJA, MEMBER (A)**

Shri D. K. Katke,  
Sr. Research Assistant,  
Planning Commission,  
Yojna Bhawan, Sansad Marg,  
New Delhi-110001. ... Applicant

( None for Applicant )

-Versus-

1. Dr. S. R. Hashim,  
Member-Secretary,  
Planning Commission,  
Yojna Bhawan, Sansad Marg,  
New Delhi-110001.
2. Shri Arvind Varma,  
Secretary,  
Ministry of Personnel, Public  
Grievances and Pensions,  
North Block,  
New Delhi. ... Respondents

( By Shri N. S. Mehta, Sr. Standing Counsel )

**O R D E R (ORAL)**

**Shri Justice K. M. Agarwal :**

This application for contempt has been filed for non-compliance with the order dated 20.5.1997 in OA No. 988/92. The direction was to consider the case of the applicant for the post of Research Officer on the understanding that the O.M. of 1976 would apply from the due date applying the rules of reservation. Notice was issued. In reply, the learned counsel for

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the respondents has filed a copy of interim order dated 16.3.1998 in CWP No. 1262/98 of the Delhi High Court, staying the operation of the Tribunal in OA No. 988/92.

2. Under these circumstances, we are of the view that this application for contempt has become infructuous for the time being. Accordingly it is hereby dismissed with liberty to the applicant to file a fresh application for contempt, if ultimately the interim order in CWP No. 1262/98 is vacated by the High Court, or the writ petition is finally disposed of on merits by the High Court. Rule nisi is discharged.

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( K. M. Agarwal )  
Chairman

*R.K. Ahuja* -  
( R. K. Ahuja )  
Member (A)

/as/